Bipartite Committee for the Coal Industry was held on 1st March, 1986 in which the Trade Union representatives were assured of the Industry's commitment to meet genuine demands of the workmen and were exhorted to maintain industrial peace. Another special meeting of the Joint Bipartite Committee for the Coal Industry has been held on 7th March, 1986 to further diffuse the situation.

Statement

- List of Demand as submitted by Five Central Trade Union Representatives (INTUC, AITUC, CITU, HMDS and BMS) Calling upon Coal workers to observe one-day Strike on 9th April, 1986
 - 1. Immediately restore the commitments unilaterally withdrawn by the managements such as providing jobs to dependents of employees
 - died in harness and disabled permanently etc.
 - 2. Implement the non-implemented welfare measures such as housing facilities, provision for drinking water, educational facilities, medical benefits and safety measures as per NCWA-III.
 - 3. Ensure employment to dependent of retiring employees as per NCWA-III.
 - 4. Immediate formulation of pension scheme for coal miners.
 - 5. Finalise the uniform standing orders for the entire coal industry.
 - 6. Increase ceiling of gratuity payment from Rs. 36,000 to Rs. 50,000 as per Central Government's decision.
 - 7. Remove ceiling on bonus payment to coal workers.
 - 8. Abolish contract system for jobs of permanent and perennial nature.
 - 9. Finalise promotion policy providing for time bound promotion to all workers.

- 10. Withdraw all penal action against coal workers such as arbitrary deduction of 8 days wages, loss of lien and break in service.
- 11. Immediate finalisation of incentive scheme for coal miners.

Amendments to Advocates Act to debar practice by relatives of Judges in the same Court

2401. SHRI THAMPAN THOMAS : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is any proposal to amend the Advocates Act to incorporate the code of conduct for the Advocates;

(b) whether the proposal will include prohibiting of practice by the Advocates who are close relatives of the Judges in the same Court; and

(c) if so, the details of the proposals ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) No, Sir.

(b) and (c). Do not arise,

Death sentence pending for confirmation by Supreme Court and High Courts

2402. SHRI D. K. NAIKAR : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of cases where punishment of death has been awarded and which come up for confirmation by High Courts and Supreme Court in appeal or revision; and

(b) the periods for which such cases are pending in the High Courts and Supreme Court (over one year, two years, three years etc.) ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) and (b). Information as furnished by the Registries of Supreme Court and High Courts is given in the statement given below. â.

| | | Gratement | | | |
|---------------------------|--|---------------------------------------|----------------|--|--|
| Name of the Court | Number of Criminal Appeals and Special Leave Petitions (Criminal) Pending regarding punishment of Death : | | | | |
| | Total | Less than , one year | 1-2 years | 2-3 years | Over 3 years |
| | | (As on 5-3-1986) | | | |
| Supreme Court | 7 | 7 | | | |
| Name of the High Court | Number of Confirmation Cases Pending, where punishment of death has been awarded : | | | | |
| | Total | Less than one year | 1-2 years | 2-3 years | Over 3 years |
| | | (As on 31-12-198 | 5) | | |
| Andhra Pradesh | 1 | 1 | | | — |
| Gujarat | | | | | 420020V |
| Kerala | 3 | 3 | (Parlinger) | | |
| Orissa | | | | | and the second sec |
| Patna | 5 | 4 | 4 | | |
| Punjab and Haryana | , | | | | |
| | | (As on 30-6 | -1985) | | |
| Allahabad | 2 | · · · · · · · · · · · · · · · · · · · | 2 · | • | |
| Bombay | 2 | 2 | | | 1 |
| Calcutta | 12 | 4 | | | 8 |
| Delhi | | | ****** | | |
| Himachal Pradesh | | · and all a | 4 11111 | ورافيناذي | |
| Jammu and Kashmi | r 27 | 9 | 13 | 3 | 2 |
| Karnataka | | 94000A | - | | |
| Madhya Pradesh | 1 | 1 | | and a second sec | |
| Madras | 8 | 7 | 1 | gifting. | - |
| Rajasthan | 3 | 3 | | - | |
| Sikkim | Suma | | 616-13 | | - |
| | | (As on 31-12-19 | 84) | | |
| Gaubati | - | | | | Allega, |

Statement